

RATIFIED

(DES.I Section)

Minutes of Meeting No.18/11 dated 03.08.2010 of Norms Committee (NC-I)

The meeting No. 18/11 dt.03.08.2010 of the Norms Committee (NC-I) for the licensing year 2010-2011 was **actually held on 10.08.2010** under the Chairpersonship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh. B. D. Ghosh, Jt. IA	399	23063355	M/o Steel, U.B
2.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
6.	Sh. Krishan Kumar, Dy. D.G.F.T	302	23061562 Ext. 380	DGFT, UB
7.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases. The decision taken thereon are as under: -

1	Case No.:65/22/80-ALC2/2008	Party Name:THERMAL SYSTMES (HYDERABAD) P. LTD.	Meet No/Date:16/80-ALC2/2010 20.07.2010	Status: Approved
	HQ File :01/80/050/00876/AM09/	RLA File :09/24/040/00192/AM09/	Lic.No/Date:0910035094 19.08.2008	
	Decision : The Meeting No.18/11 was actually held on 10.08.2010. Based on written comments of DHI vide their U.O. No.3(6)/10/TSW(B) signed on 02.08.2010, NC approved following norms:- <u>Export</u> The export weight is 239.7 MT & the same may be incorporated in the licence. <u>Import</u> 1. Item no 1-Total quantity of import is 16 numbers & weight is as applied for. Quantity may be bifurcated to 8 numbers of tube sheet & 8 numbers of flanges. It is recommended under GN-4. 2. Item no 2-Total quantity of import is 1090 numbers & weight is as applied for. It is recommended under GN-4. 3. Item no 3 & 4- these are seamless pipes. May be allowed as applied for with 2% wastage. 4. Item no 5 to 9- These are components. May be allowed under GN-4. RA may take action accordingly.			

2	Case No.:14/50/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/01812/AM09/	RLA File :09/24/040/00427/AM09/	Lic.No/Date:0910037147 24.02.2009	Defer Date: 31.08.2010
	Decision : The Meeting No.18/11 was actually held on 10.08.2010. It was decided to remind the firm to furnish the requisite information before the next meeting.			

	Case No.:37/21/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2010	Status: Withdrawn

			03.08.2010	
3	HQ File :01/80/050/00319/AM10/	RLA File :61/24/040/00020/AM10/	Lic.No/Date:6110000343 19.08.2009	
Decision : The Meeting No.18/11 was actually held on 10.08.2010. It was noted that the case has already been approved in meeting No.16/80 dt.20.07.2010. Accordingly case is withdrawn.				

	Case No.:25/51/80-ALC2/2009	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
4	HQ File :01/80/050/00816/AM10	RLA File :05/23/040/00188/AM10	Lic.No/Date:0510259390 24.02.2010	Defer Date:31.08.2010
Decision : The Meeting No.18/11 was actually held on 10.08.2010. It was decided to remind DIT to expedite their comments. The letter to be issued at the level of chairman of NC-I..				

	Case No.:9/13/80-ALC2/2010	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Approved
5	HQ File :01/80/050/00185/AM11/	RLA File :03/95/040/00002/AM11/	Lic.No/Date:0310568211 06.04.2010	
Decision : The Meeting No.18/11 was actually held on 10.08.2010. NC approved import of all item except at Sl. No. 427 on net-to-net basis with accountability clause. Item at Sl. No. 427 is not recommended for import. RA may make necessary action accordingly.				

	Case No.:15/13/80-ALC2/2010	Party Name:KOHLI AUTOMOBILES PVT.LTD.	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Withdrawn
6	HQ File :01/80/050/00191/AM11/	RLA File :05/23/040/00024/AM11/	Lic.No/Date:0510263255 28.04.2010	
Decision : The Meeting No.18/11 was actually held on 10.08.2010. It was noted that the case has already been approved in meeting No.16/11 dt.20.07.2010. Accordingly case is withdrawn.				

	Case No.:7/13/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00183/AM11/	RLA File :03/94/040/00125/AM11/	Lic.No/Date:0310573839 12.05.2010	Defer Date:31.08.2010
7	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to clarify for the following information/clarification from the firm and to re-list the case on 28.09.2010: “The firm has submitted two applications for manufacture and export of 4 numbers of Turbine shaft forgings of weight 270.8 MT for which it proposes to import 4 numbers of proof machined Turbine shaft forging weight 301.028 MT in the first license. But in the above license (2nd license),the firm proposes to import 12 numbers of shaft forgings of weight 301.028 MT. The export value of both licenses are same. The firm is to clarify the above. It may also give the manufacturing process of the item. It may also be asked to inform how the three shafts in case of 2nd application are coupled.”			

	Case No.:13/13/80-ALC2/2010	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:18/80- ALC2/2010 03.08.2010	Status: Deferred
8	HQ File :01/80/050/00189/AM11/	RLA File :03/94/040/00149/AM11/	Lic.No/Date:0310575748 24.05.2010	Defer Date:31.08.2010
Decision : The Meeting No 18/11 was actually held on 10.08.2010. NC noted that DI has been issued to the firm				

Decision : The Meeting No.18/11 was actually held on 10.08.2010. NC noted that DL has been issued to the firm on 3.08.2010 and deferred the case for 31.08.2010.

9	Case No.:1/13/80-ALC2/2010	Party Name:KIRLOSKAR TOYODATEXILE MACHINERY PVT LTD.,	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00177/AM11/	RLA File :07/21/040/00161/AM11/	Lic.No/Date:0710072178 10.06.2010	Defer Date:31.08.2010
Decision : The Meeting No.18/11 was actually held on 10.08.2010. NC noted that letter dt.20.07.2010 has been issued to RA for sending copies of application and decided to remind RA to immediately forward the same.				

10	Case No.:6/13/80-ALC2/2010	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00182/AM11/	RLA File :34/21/040/00057/AM11/	Lic.No/Date:3410027201 10.06.2010	Defer Date:31.08.2010
Decision : The Meeting No.18/11 was actually held on 10.08.2010. NC noted that letter dt.20.07.2010 has been issued to RA for sending copies of application and decided to remind RA to immediately forward the same.				

11	Case No.:2/13/80-ALC2/2010	Party Name:KIRLOSKAR BROTHERS LTD	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00178/AM11/	RLA File :31/24/040/00044/AM11/	Lic.No/Date:3110043541 11.06.2010	Defer Date:31.08.2010
Decision : The Meeting No.18/11 was actually held on 10.08.2010. NC noted that the application has been sent to DIPP on 11.06.2010 for examination. It was decided to remind DIPP to expedite their comments.				

12	Case No.:3/13/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00179/AM11/	RLA File :31/21/040/00079/AM11/	Lic.No/Date:3110043545 11.06.2010	Defer Date:31.08.2010
Decision : The Meeting No.18/11 was actually held on 10.08.2010. NC noted that the application has been sent to DIPP on 19.07.2010 for examination. As representative of DIPP was not present, the case was deferred for 31.08.2010.				

13	Case Number : 4/13/80-ALC2/2010	Party Name : MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File : 01/80/050/00180/AM11	RLA File No: 05/24/040/00100/AM11/ Date: 10.06.2010	Lic.No/Date: 0510266016 Date: 14.06.2010	Defer Date:31.08.2010
Decision : The Meeting No.18/11 was actually held on 10.08.2010. Representative of DHI mentioned that the export product falls under the purview of DIPP. Accordingly, it was decided to forward a copy of application to DIPP.				

14	Case No.:5/13/80-ALC2/2010	Party Name:LIEBHERR MACHINE TOOLS (I) PVT LTD	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00181/AM11/	RLA File :07/24/040/00056/AM11/	Lic.No/Date:0710072220 14.06.2010	Defer Date:31.08.2010
Decision : The Meeting No.18/11 was actually held on 10.08.2010. NC noted that letter dt.20.07.2010 has been issued to RA for sending copies of application and decided to remind RA to immediately forward the same.				

15	Case No.:14/13/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00190/AM11/	RLA File :03/94/040/00219/AM11/	Lic.No/Date:0310578752 14.06.2010	Defer Date:31.08.2010
	Decision : The Meeting No.18/11 was actually held on 10.08.2010. On the recommendations of representative of DHI, NC decided to call for following information / clarification from the firm:- 1. Specific model no. of export. 2. Item DR motors appear at. Sl. No. 2 &18. Specific use of these items. 3. Gross weigh and net weight along with Sl. No. 11 of SDL for item no. 7 of import.			

16	Case No.:16/13/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00192/AM11/	RLA File :03/95/040/00212/AM11/	Lic.No/Date:0310578892 15.06.2010	Defer Date:31.08.2010
	Decision : The Meeting No.18/11 was actually held on 10.08.2010. DHI representative informed that firm may requested to reply to SDL 11. Accordingly NC decided to call for the information from the firm so as to reach before 31.08.2010.			

17	Case No.:17/13/80-ALC2/2010	Party Name:PERFECT ENGG COMPONENTS P LTD	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00193/AM11/	RLA File :05/24/040/00104/AM11/	Lic.No/Date:0510266164 16.06.2010	Defer Date:31.08.2010
	Decision : The Meeting No.18/11 was actually held on 10.08.2010. As per DC(MSME)'s UO Note No.30(127)/2010-ME dated 09.07.2010, the DL has already been issued on 16.07.2010. It was decided to remind the firm to send the requisite information before 31.08.2010.			

18	Case No.:18/13/80-ALC2/2010	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00194/AM11/	RLA File :02/24/040/00039/AM11/	Lic.No/Date:0210143626 17.06.2010	Defer Date:03.08.2010
	Decision : The Meeting No.18/11 was actually held on 10.08.2010. As representative of DIPP was not present, the case was deferred for 31.08.2010.			

19	Case No.:19/13/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00195/AM11/	RLA File :07/24/040/00053/AM11/	Lic.No/Date:0710072312 17.06.2010	Defer Date:31.08.2010
	Decision : The Meeting No.18/11 was actually held on 10.08.2010. NC noted that copy of application has been sent to DHI / DIPP on 17.06.2010. However, it was decided to send the application to the o/o DC(MSME) for examination.			

20	Case No.:20/13/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00196/AM11/	RLA File :07/24/040/00065/AM11/	Lic.No/Date:0710072313 17.06.2010	Defer Date:31.08.2010
	Decision : The Meeting No.18/11 was actually held on 10.08.2010. NC noted that copy of application has been			

sent to DHI / DIPP on 17.06.2010. However, it was decided to send the application to the o/o DC(MSME) for examination.

21	Case No.:27/13/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00203/AM11/	RLA File :53/24/040/00009/AM11/	Lic.No/Date:5310010616 17.06.2010	Defer Date:31.08.2010
Decision : The Meeting No.18/11 was actually held on 10.08.2010. It was decided to remind C&PC to expedite their comments.				

22	Case No.:21/13/80-ALC2/2010	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00197/AM11/	RLA File :05/24/040/00069/AM11/	Lic.No/Date:0510266400 18.06.2010	Defer Date:31.08.2010
Decision : The Meeting No.18/11 was actually held on 10.08.2010. As representative of DIPP was not present, the case was deferred for 31.08.2010.				

23	Case No.:22/13/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00198/AM11/	RLA File :03/95/040/00112/AM11/	Lic.No/Date:0310579480 18.06.2010	Defer Date:31.08.2010
Decision : The Meeting No.18/11 was actually held on 10.08.2010. As representative of DIPP was not present, the case was deferred for 31.08.2010.				

24	Case No.:23/13/80-ALC2/2010	Party Name:LIEBHERR MACHINE TOOLS (I) PVT LTD	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00199/AM11/	RLA File :07/24/040/00078/AM11/	Lic.No/Date:0710072325 18.06.2010	Defer Date:31.08.2010
Decision : The Meeting No.18/11 was actually held on 10.08.2010. NC noted that letter dt.20.07.2010 has been issued to RA for sending copies of application and decided to remind RA to immediately forward the same.				

25	Case No.:24/13/80-ALC2/2010	Party Name:JCBL LTD.,	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Approved
	HQ File :01/80/050/00200/AM11/	RLA File :22/24/040/00012/AM11/	Lic.No/Date:2210010087 18.06.2010	
Decision : The Meeting No.18/11 was actually held on 10.08.2010. As per written comments furnished by DHI vide their U.O. No.3(68)/10-TSW(B).393 dated 03.08.2010, the committee decided to ratify the norms under GN-4. RA may take necessary action accordingly.				

26	Case No.:25/13/80-ALC2/2010	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Approved
	HQ File :01/80/050/00201/AM11/	RLA File :08/24/040/00362/AM10/	Lic.No/Date:0810089868 21.06.2010	
Decision : The Meeting No.18/11 was actually held on 10.08.2010. As per written comments furnished by C&PC vide their OM No.46011/74/2007-PC-II dated 03.08.2010, the committee decided to ratify the norms as under:				

	Item to be Exported	Quantity
	Pipeline Pigs & Spares Thereof	241 Nos. (Weight 5608 kg+/-2%)
	Raw-material Recommended for import	Quantity
	1. Polyurethane Prepolymer 2. Curative (Additive)	5187.365 kg 575.938 kg
RA may take necessary action accordingly.		

27	Case No.: 26/13/80-ALC2/2010	Party Name:AVASARALA TECHNOLOGIES LIMITED,	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00202/AM11/	RLA File :07/21/040/00191/AM11/	Lic.No/Date:0710072364 21.06.2010	Defer Date:31.08.2010
	Decision : The Meeting No.18/11 was actually held on 10.08.2010. NC noted that letter dt.20.07.2010 has been issued to RA for sending copies of application and decided to remind RA to immediately forward the same.			

28	Case No.: 29/13/80-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00205/AM11/	RLA File :07/24/040/00090/AM11/	Lic.No/Date:0710072375 22.06.2010	Defer Date:31.08.2010
	Decision : The Meeting No.18/11 was actually held on 10.08.2010. NC noted that letter dt.20.07.2010 has been issued to RA for sending copies of application and decided to remind RA to immediately forward the same.			

29	Case No.: 30/13/80-ALC2/2010	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00206/AM11/	RLA File :07/21/040/00192/AM11/	Lic.No/Date:0710072390 23.06.2010	Defer Date:31.08.2010
	Decision : The Meeting No.18/11 was actually held on 10.08.2010. NC noted that letter dt.20.07.2010 has been issued to RA for sending copies of application and decided to remind RA to immediately forward the same.			

30	Case No.: 31/13/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2010 03.08.2010	Status: Deferred
	HQ File :01/80/050/00207/AM11/	RLA File :04/24/040/00060/AM11/	Lic.No/Date:0410114911 24.06.2010	Defer Date:31.08.2010
	Decision : The Meeting No.18/11 was actually held on 10.08.2010. Based on recommendation of representative of DHI was decided to call for following information / clarification from the firm:- 1. Specific items of export with details of Auxiliaries with quantity in number and weight separately for each export product. 2 serial no 5,9 & 11 of SDL for each export product separately. 3. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel. 4. Use of components proposed for import 5. Net weight & gross weight of the castings/forgings proposed for import.			

Sl.No.147

Case No. A/R- 67	M/s. IDMC	HQ F.No.01/80/50/00477/AM10/DES-I	Lic. No. & Date
Meeting No.18/11	Limited Vithal	RLA No.34/24/040/00104/AM10	3410025225
Date: 03.08.2010	Udyognagar	Revision of norms	dt.30.09.2009

The Meeting No.18/11 was actually held on 10.08.2010. The committee noted that DL was issued on 27.07.2010 and reply to that DL has been received only on 03.08.2010 for examination by DIPP. The case is deferred for 07.09.2010.

Sl.No.148

Case No. A/R- 68	M/s. Sona	HQ F.No.01/81/50/00074/AM04/DES-I	Lic. No. & Date
Meeting No.18/11	Okegawa	RLA No.03/88/040/00675/AM03	0510080047
Date: 03.08.2010	Precision Forging Ltd., New Delhi	Ratification of norms	dt.05.02.2003

The Meeting No.18/11 was actually held on 10.08.2010. It was decided to examine the case on file and the case was deferred for 07.09.2010.

Sl.No.149

Case No. A/R- 70	M/s. Sarastwati	HQ F.No.01/80/50/01187/AM08/DES-I	Lic. No. & Date
Meeting No.18/11	Industrial	RLA No.05/24/040/00757/AM08	0510214345
Date: 03.08.2010	Syndicate Ltd.,	Ratification of norms	dt.03.01.2008

The Meeting No.18/11 was actually held on 10.08.2010. As representative of DIPP was not present, the case was deferred for 07.09.2010.

Sl.No.150

Case No. A/R- 72	M/s. The	HQ F.No.01/80/50/00075/AM10/DES-I	Lic. No. & Date
Meeting No.18/11	Saraswati	RLA No.05/24/040/00057/AM10	0510240867
Date: 03.08.2010	Industrial Syndicate Ltd.,	Ratification of norms	dt.05.05.2009

The Meeting No.18/11 was actually held on 10.08.2010. As representative of DIPP was not present, the case was deferred for 07.09.2010.

Sl.No.151

Case No. A/R- 73	M/s. The	HQ F.No.01/80/50/01188/AM08/DES-I	Lic. No. & Date
Meeting No.18/11	Saraswati	RLA No.05/24/040/00757/AM08	0510214271
Date: 03.08.2010	Industrial Syndicate Ltd.,	Ratification of norms	dt.01.02.2008

The Meeting No.18/11 was actually held on 10.08.2010. As representative of DIPP was not present, the case was deferred for 07.09.2010.

Case No. A/R- 76	M/s. Delkor	HQ F.No.01/80/50/00945/AM08/DES-I	Lic. No. & Date
Meeting No.18/11	Technik India Pvt.	RLA No.07/24/040/00457/AM08	0710053565
Date: 03.08.2010	LTd., Bangalore	Ratification of norms	dt.27.09.2007

The Meeting No.18/11 was actually held on 10.08.2010. Committee noted that the representation has been forwarded to DIPP for examination and deferred the case for 07.09.2010.

Case No. A/R- 77	M/s. Kamal	HQ F.No.01/80/50/01240/AM09/DES-I	Lic. No. & Date
Meeting No.18/11	Rubber Plast	RLA No.05/24/040/00477/AM09	0510230022
Date: 03.08.2010	Industries Pvt. LTd.,	Ratification of norms	dt.27.10.2008

The Meeting No.18/11 was actually held on 10.08.2010. The committee noted that the case is under study of DC(MSME). The case was deferred for 07.09.2010.

Sl.No.25

Case No. C - 08	M/s. Vidyut Metallics	HQ F.No.01/94/180/00039/AM11/PC-4(B)/DES-I/	
Meeting No 18/11	Pvt Ltd	Modification of DEPR items to include "Single /	

Meeting No.18/11		Modification of DEPB items to include Single / Triple / Four Blade Shaving Systems, Blade Cartridge Magazine, Components of Shaving Systems” – reg.
Date: 03.08.2010		

The Meeting No.18/11 was actually held on 10.08.2010. The firm had been called for P.H. on 03.08.2010 but the meeting was not held on 03.08.2010. The firm's representatives had come for P.H. on 03.08.2010. The firm's representatives explained the case to Mr. S.K. Jain, DIPP representative and Mr. Krishan Kumar, Dy.DGFT. During the discussion, it was noted that the product which the firm wants to include under Sl. No. 216 of DEPB Schedule does not figure in the corresponding SION C-873. The firm was thus advised to apply for revision of SION for the item. Mr. Krishan Kumar apprised NC of outcome of P.H. Accordingly NC decided to close the case.

Case No. C - 10	M/s. Amar Equipment	HQ F.No.01/80/162/00050/AM11/DES-I/
Meeting No.18/11	Pvt. Ltd., Mumbai	Fixation of SION for “Laboratory Autoclave, Spare Assembly of Autoclave”
Date: 03.08.2010		

The Meeting No.18/11 was actually held on 10.08.2010. It was decided to send the representation of the firm to DC(MSME) for examination. The case was deferred for 07.09.2010.

Case No. C - 11	M/s. D & H Engineering	HQ F.No.01/80/162/00205/AM11/DES-I/
Meeting No.18/11	(Bharat) Pvt. Ltd.,	Fixation of SION in respect of 100% EOU for the export product “Eye Ends, Piston Heads, Valve Bodies, Gear Levers, Takos, Dump Ends, End Caps”
Date: 03.08.2010	Navasari	

The Meeting No.18/11 was actually held on 10.08.2010. The committee noted that the case has been sent to DHI for examination on 03.07.2010. The case was deferred for 07.09.2010.
